

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of JULY, 2013 (22.7.2013 to 26.7.2013)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
23.7.2013 Tuesday At 10.30 A.M.	1.	44/TL/2012	APL	Application for grant of transmission licence under Section 14 read with Section 15 (1) (a) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009.
	2.	118/MP/2013	NETCL	Revision Petition u/s 79 (1) (c) and Section 67 (4) of the Electricity Act, 2003 read with Rule 3 (3) of the Works of Licensees Rules, 2006 seeking direction for construction of 400 kV D/C Byrinihat to Bongaigoan section of Palatana - Bongaigaon transmission line as per the approved alignment passing through the extension of th Regional Institute of Science and technology, 9th Mile Campus at Technocity, Baridua, Raid Marwet, Ri Bhoi District, Meghalaya. (On admission)
	3.	83/MP/2013	SPNPL	Petition for illegal denial of open access by the respondents in violation of Central Electricity Regulatory Commission (Open Access in inter-State transmission) Regulations, 2008 (On admission)
	4.	82/MP/2013	DMPL	Petition for levy of back up supply charges and withholding of UI charges in violation of Central Electricity Regulatory Commission (Open Access in inter-State transmission) Regulations, 2008 during the grant of inter-State open access.
	5.	84/MP/2013	SRSL	Petition for registration under REC mechanism and Section 86 (1) (e) of the Electricity Act, 2003.
	6.	248/2010	MPTCL	Petition Under Section 79 of Electricity Act 2003 Praying for Direction to U.P. Power Corporation Limited (UPPCL) for payment of compensation amount to M.P. Power Trading Company Limited (M.P. Tredco) due to retention of MPs share of Power/Nonsupply of it from Rihand and Matatila Hydrel Power station to MPSEB.
	7.	4/RP/2013	NHPC	Review of Order dated 25.03.2013 in Petition No 229/GT/2012
	8.	56/SM/2013	Suo-Motu	Non-compliance of Commission's direction dated 26.9.2012 in Petition No. 168/MP/2011.
	9.	25/TT/2011	OPTCL	Petition for determination of Transmission charges in respect of Transmission System of OPTCL Comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Orissa portion) line and associated substation bays with effect from 1.4.2004 to 31.3.2009 for transmission of power from NTPC power stations in Eastern Region (ER) to Western Region (WR)
	10.	50/TT/2013	PGCIL	Approval transmission tariff for 315 MVA, 400/220/33 KV 3-phase Spare Transformer at Dehgam SS, 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Jabalpur SS, 400, 125 MVAR 3ph Spare reactor at Itasri SS (Ant. DOC: 1.1.2013) under Provision of Spare ICTs and Reactor for Western Region from DOCO to 31.3.2014.
	11.	65/TT/2012	PGCIL	Approval of transmission tariff from anticipated DOCO to 31.03.2014 for (a) LILO of Neelamangala-Somanhalli 400 KV D/C Line at Bidadi with 1X63 MVAR Bus Reactor 9anticipated DOCO

				01.01.2012) and (b) 2X500 MVA ICTs with associated bay and equipments along with downstream network at Bidadi GIS S/S (anticipated DOCO 01.01.2012) under System strengthening -X in Southern Regional Grid.
	12.	76/TT/2012	PGCIL	Approval of Transmission charges for Additional Special Energy Meters in Northern Region for the Tariff Block 2009-14.
	13.	74/TT/2012	PGCIL	Miscellaneous Petition for approval under sub-section (4) of Section 28 of Electricity Act 2003 for determination of Fees and charges for NLDC (Power Grid portion) for the tariff block 2009-14.
25.7.2013 Thursday At 10.30 A.M.	1.	77/GT/2013	GMR	Petition under Section 62 and Section 79(I)(b) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009 seeking determination of tariff in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR- kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies from the period commencing from 1.4.2013 to 31.3.2014.
	2.	79/MP/2013	GMR	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to change in law impacting revenues and costs during the operating period.
	3.	81/MP/2013	GMR	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to change in law impacting revenues and costs during the operating period.
	4.	133/GT/2013	NTPC	Petition under Sections 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Vindhyachal Super thermal power Station Stage-II (1000 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.
	5.	135/GT/2013	NTPC	Petition under Section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.
	6.	125/GT/2013 (Docket No. 40/2013)	NHPC	Petition under 79(I) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(i) (a) of the Electricity Act, 2003 and Regulation 69I) & 9(2) of CERC (Terms and Conditions of Tariff) Regulations, 2009 for revision of tariff for the tariff period 2009-14 in respect of Chamera-I Power Station.
	7.	71/GT/2013	NHPC	Revision of tariff for the tariff period 2009-14 in respect of Salal HE Power station.
	8.	115/GT/2013	NHPC	Approval of generation tariff of Teesta Low Dam Project Stage-III

				for the period from 1.4.2013 to 31.3.2014.
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(T.D. PANT)
Deputy Chief (Legal)
23.7.2013**